

12511 Petition re: Amend- ASADHA 1, 1884 (SAKA) Administrators— 12512
ment to Conduct of General Bill
Election Rules

Airlines Corporation. [Placed
in Library. See No. LT/234/
62.]

NOTIFICATION UNDER THE DISPLACED
PERSONS (COMPENSATION AND REHA-
BILITATION) ACT, 1954

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): On behalf of Shri P. S. Naskar I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Second Amendment Rules, 1962 published in Notification No. G.S.R. 750 dated the 2nd June, 1962, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-235/62.]

12.44 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 16th June, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.44½ hrs.

PETITION RE. AMENDMENT TO
CONDUCT OF ELECTION RULES

Shri Narasimha Reddy (Rajampet): I beg to present a petition signed by a petitioner regarding amendment of the Conduct of Elections Rules, 1961.

Mr. Speaker: Is the hon. Minister going to make the statement today?

The Minister of Food and Agriculture (Shri S. K. Patil): I am not going to make it for a few weeks more.

Mr. Speaker: He wants it to defer it to a later date.

12.45 hrs.

*ASSAM RIFLES (AMENDMENT)
BILL

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): Sir, on behalf of the Prime Minister, I beg to move for leave to introduce a Bill further to amend the Assam Rifles Act, 1941.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Assam Rifles Act, 1941".

The motion was adopted.

Shri Dinesh Singh: Sir, I introduce the Bill.

12.45½ hrs.

*ADMINISTRATORS-GENERAL
BILL

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, on behalf of Shri Asoka K. Sen I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the office and duties of Administrator-General.

Mr. Speaker: The question is.....

Shri Hari Vishnu Kamath (Hoshangabad): While not opposing the motion for leave to introduce the Bill, I seek a clarification on one or two points. From the Order Paper it is not clear as to what exactly the title of the Bill is. The corrigenda

[Shri Hari Vishnu Kamath]

issued yesterday and which we got this morning clarifies the matter no further.

Sir, you will be pleased to see that it reads here: "Bill to consolidate and amend the law relating to the office and duties of Administrator-General". We do not know whether there is such an officer and whether there will be one or many Administrators-General because, you will be pleased to see, the marginal note says "Administrators-General Bill". The corrigenda which we got this morning is equally obscure. The caption is: 'Corrigenda to the Administrators-General Bill, 1962' and item 9 reads as follows. This is a funny corrigendum. It does not speak well of the efficiency of the printing press. It reads:

Page 8, lines 1 and 2,—

for 'Administrator-General' read
'Administrators-General'

It says: for ADMINISTRATOR-GENERAL read ADMINISTRATORS-GENERAL. Now, I would like to know what the Bill is about? That is exactly what is in the Order-paper—Administrator-General, but not in the marginal note. We want to know whether one or more than one office is going to be constituted?

An Hon. Member: Copies have been circulated.

Shri Bibudhendra Mishra: It is the Administrators-General Act; it is already there.

Mr. Speaker: They only want to know whether it is Administrator or Administrators-General.

Shri Bibudhendra Mishra: Administrators-General.

Mr. Speaker: What is this corrigenda then? Now, this is not the

point that arises at this moment. We will see what is comes to. The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the office and duties of Administrator-General."

The motion was adopted.

Shri Bibudhendra Mishra: Sir, I introduce the Bill.

12.46½ hrs.

***CHRISTIAN MARRIAGE AND
MATRIMONIAL CAUSES BILL**

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill to amend and codify the law relating to marriage and matrimonial causes among Christians.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend and codify the law relating to marriage and matrimonial causes among Christians."

The motion was adopted.

Shri Bibudhendra Mishra: Sir, I introduce the Bill.

12.47 hrs.

**SHORTFALLS IN TARGETS OF
THIRD FIVE YEAR PLAN**

Mr. Speaker: Shri Nath Pai

Shri Nath Pai (Rajapur): Sir,....

Shri Harish Chandra Mathur (Jalore): Mr. Speaker, Sir.....

Shri Nath Pai: I never heard him say point of order.